

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 1270/2024**

**IN THE MATTER OF:**

IMRAN ALI

...APPLICANT(s)

**VERSUS**

MOEF&CC & ORS.

...RESPONDENT(s)

**INDEX**

S. NO.	PARTICULARS	PAGE NO.
1.	LEGIBLE COPIES OF DOCUMENTS FILED IN AFFIDAVIT OF RESPONDENT NO. 2 & 3 DISTRICT MAGISTRATE, BIJNOR DATED 17.05.2025	
2.	A CLEAR COPY OF THE SAID REVENUE RECORD RELATING TO <i>KHASRA NO.</i> 2181 IS ANNEXED HERETO AND MARKED AS <b>ANNEXURE-1</b>	
3.	A PROPER AND LEGIBLE COPY OF THE SAID HISTORICAL REVENUE RECORDS OF THE BASE YEAR 1377-1379 IS ANNEXED HERewith AND MARKED AS <b>ANNEXURE-2</b>	

**THROUGH COUNSEL**



BHANWAR PAL SINGH JADON

COUNSEL FOR THE RESPONDENT NO. 2 & 3

[bhanwar09jadon@gmail.com](mailto:bhanwar09jadon@gmail.com) | 6375115224

**DATE: 22.09.2025**

**PLACE: NOIDA**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 1270/2024**

**IN THE MATTER OF:**

IMRAN ALI

...APPLICANT(s)

**VERSUS**

MOEF&CC & ORS.

...RESPONDENT(s)

**FILING OF LEGIBLE COPIES OF DOCUMENTS ANNEXED TO THE  
AFFIDAVIT DATED 17.05.2025 BY RESPONDENT NOS. 2 & 3, DISTRICT  
MAGISTRATE, BIJNOR**

1. That the District Magistrate, Bijnor, had filed an Affidavit dated 17.05.2025 before this Hon'ble Tribunal, wherein copies of certain revenue records were annexed as Annexure-1 and Annexure-2.
2. That, however, the said annexures filed along with the aforesaid Affidavit are indistinct and not easily comprehensible; hence, for the sake of clarity and proper appreciation, legible and authenticated copies of the relevant documents are now being submitted.
3. That Annexure-1 to the Affidavit dated 17.05.2025 pertains to the revenue record of *Khasra No.* 2181, which is the land wherein the Applicant, in the

Original Application, has alleged illegal construction of a commercial complex/marketplace.

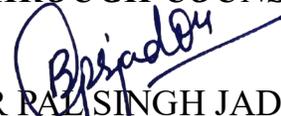
A clear copy of the said revenue record relating to *Khasra No. 2181* is annexed hereto and marked as **ANNEXURE-1**.

4. That Annexure-2 to the said Affidavit comprises the revenue records pertaining to *Khasra No. 2181* for the base years 1377–1379 Fasli (corresponding to the years 1970–1972).

A proper and legible copy of the said historical revenue records of the base year 1377-1379 is annexed herewith and marked as **ANNEXURE-2**.

5. That the Respondent undertakes to ensure that henceforth such deficiencies shall not recur, and that clear, legible and proper copies of all relevant documents shall be duly filed before this Hon'ble Tribunal.
6. That this Hon'ble Tribunal may graciously be pleased to take the annexures filed herewith on record.
7. Hence, the present documents are being filed for the kind consideration and perusal of this Hon'ble Tribunal.

**THROUGH COUNSEL**



BHANWAR RAJ SINGH JADON  
COUNSEL FOR THE RESPONDENT NO. 2 & 3  
[bhanwar09jadon@gmail.com](mailto:bhanwar09jadon@gmail.com) | 6375115224

**DATE: 22.09.2025**  
**PLACE: NOIDA**

## ANNEXURE-1

481

खाता संख्या	खातेदार का नाम/पिता का नाम/निवास स्थल	खसरा संख्या	क्षेत्रफल (हे०)	आदेश
28	खलील अहमद खां पुत्र असालत खां नि० किरतपुर	2130अ	0.114 (158)	
29	परती कदीम आराजी स्थल	2580 2588 2589 2595 2596 2597 2598 2599 2604	0.215 (1152) 0.164 (1153) 0.228 (1153) 0.101 (153) 0.114 (158) 0.304 (158) 0.063 (15) 0.063 (15) 0.152 (1152)	
30	बंजर	2109 2182/2 2201 2296ब 2615ब 3337ब 3338ब	1.404 0.291 (953) 0.275 (959: 98) 0.089 (152) 0.493 (91158) 0.506 (25) 0.202 (1159) 0.177 (1158)	
31	बाग	7 2123 2585 2586 2587	2.033 0.101 (153) 0.063 (15) 0.139 (1152) 0.164 (1153)	
32	बाग	4 2180	0.467 0.228 (1153)	



33	तालाब	2126	0.342 →	११५२	
		2181/1	0.759 →	३५	
		2239	0.544 →	२५३	
		2240	0.114 →	१५४	
		2529	0.139 →	११५१	
		2533	0.063 →	१५	
		2615	0.531 →	२५२	
		2880	0.190 →	१११५	
		3340	0.089 →	१५२	
		3341	0.063 →	१५	
34	नाली	2851	0.025 →	५२	
		3369	0.051 →	५४	
35	आबादी	2124ख	0.392 →	१११५१	
		2171/1	0.025 →	५२	
		2204	0.025 →	५२	
		2239	0.177 →	११५४	
		2616	0.240 →	१११५४	
		2620/1	0.329 →	११५१	
36	धर्मशाला	2528/1	0.164 →	११५३	
		2530	0.190 →	१११५	
		2531	0.013 →	५१	
		2532	0.063 →	१५	

40	कन्निरस्तान	2190/2	0.342	११५२	
41	पजाबा	2136	1.328	५१५	
		2181/2	0.253	१५	
42	गोहरा	2	1.581		
		2125	0.493	१११५४	
		2205	0.164	११५३	
		2206	0.253	१५	
44	अब्दुल नईम खाँ पुत्र रजन अली खाँ निवासी बस्ती किरतपुर	2	०.११०		
		2122/2	0.038	५३	

रजम खानिजामि

१०/०५/२०१७

नकल खसरा भाग.....**किरसरा**..... परामा.....**उदुपण खसरा**.....**1359**.....**विशाल-जीवाबाद, जिला- बिजनौर, माल**..... सन फसल सम्बन्धी

खेत की संख्या	क्षेत्रफल हेक्टेयर में	न०. खाता खतौनी	खतौनी के भाग 1 के वर्गीकरण के अनुसार खातेर का नाम	खतौनी के भाग 2 के वर्गीकरण के अनुसार खातेर का नाम (यदि कोई हो)	सिंचाई का साधन	क्षेत्रफल												फसली क्षेत्रफल दो		आकर्मित भूमि क्षेत्रफल	खेत के पूरे बड़े हुए पेड़ों की संख्या	विवरण
						खरीफ			रबी			जायद			सिंचित	असिंचित	माप	क्षेत्रफल				
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21		
9/80	11159	32	—	—	—	—	—	—	—	—	—	—	—	—	—	—	बाग/काज	11113				
2/81/1	35	33	—	—	—	—	—	—	—	—	—	—	—	—	—	—	माल/काज	35				
484 2/81/2	25	41	—	—	—	—	—	—	—	—	—	—	—	—	—	—	पुलावा/काज	25				
						एक जाल/काज																

~~18/05/25~~

नकल बस्ता खतौनी सन् फ0 1377 से 1379 मौजा कस्बा किरतपुर परगना किरतपुर  
श्रेणी 2 : भूमि जो सीरदारों के अधिकार में हो

खाता संख्या	खातेदार का नाम / पिता या संरक्षक का नाम / निवास	खसरा संख्या	क्षेत्रफल (हे0)	आदेश
160	सत्य प्रकाश पुत्र कृष्ण दत्त नि0 ग्राम	2181/1,2 2182/2	1.012 0.274	1380 फ0 आदेशानुसार श्रीमान तहसीलदार नजीबाबाद केस नं0 677 / 267 आदेश दिनांक 7.7.72 को आदेश हुआ कि खसरा नंबर 2182मि रकबई 0.017 हे0 लगान 0.19 से नाम सत्य प्रकाश खारिज करके नाम मिस्त्री मौ0 इस्माईल पुत्र मिस्त्री मौ0 इब्राहिम नि0 किरतपुर दर्ज हो द्वारा बैनामा। ह0र0का10 14.08.72161
161	सकूर अली खां पुत्र गुलाम अली खां नि0 ग्राम मौ0 अफगानान	477 496	0.051 0.101	
162	सनाउल्ला खां उर्फ बुन्दू पुत्र छब्बू नि0 ग्राम	552मि	0.059	

हस्ताक्षरित  
19/07/20